

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).197/2024

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI Petitioner(s)

VERSUS

OFFICE OF LIEUTENANT GOVERNOR OF NCT OF DELHI & ORS. Respondent(s)

(FOR ADMISSION and IA No.71806/2024-GRANT OF INTERIM RELIEF)

Date : 05-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Mr. Amit Bhandari, Adv.  
Ms. Hrishika Jain, Adv.  
Mr. Harshit Anand, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Natasha Maheshwari, Adv.  
Ms. Mreganka Kukreja, Adv.  
Mr. Abhishek Babbar, Adv.

For Respondent(s) Mr. Mahesh Jethamalani, Sr. Adv.  
Mr. Gaurav Goel, AOR  
Mr. Ravi Sharma, Adv.  
Ms. Mugdha Pandey, Adv.  
Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 On the request of Dr Abhishek Manu Singhvi, senior counsel, we direct the impleadment of Delhi Jal Board as a respondent to these proceedings.
- 2 Notice shall issue to Delhi Jal Board, returnable on 10 April 2024.

(SANJAY KUMAR-I)  
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR